

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The Prime Minister has always welcomed the cooperation of political parties in tackling national issues. The publicly invited such cooperation immediately after the formation of her Government, through press conferences and while addressing the session of the A.I.C.C. (I) on 6-12-1980 in New Delhi.

(b) Apart from reports which had appeared in Journals and newspapers about the views of certain opposition parties, no specific reaction has been received by the Government in this regard?

#### **Pakistani agents arrested**

326. SHRI CHANDRAJIT YADAV:

SHRI JAGPAL SINGH:

SHRI RAJESH KUMAR SINGH:

SHRI RAJNATH SONKAR SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistani agents arrested during the last two years, the areas from which they were arrested and the nature of activities in which they were involved; and

(b) the number of cases in which convictions were made?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). Information is being collected and will be laid on the Table of the House.

#### **Watch on R.S.S. activities**

327. SHRI NAVIN RAVANI:

SHRI RAMJIBHAI MAVANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the State Home Minister Shri Venkatasubbaiah has recently stated that Gov-

ernment has no plan to ban R.S.S. but is keeping a close watch on the activities of R.S.S.;

(b) if so, the details thereof;

(c) the reasons for making such speech/statement; and

(d) under what circumstances Government have taken the said decision for not banning R.S.S. and similar other organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c). Some Pressmen had met Shri P. Venkatasubbaiah, Minister of State in the Ministry of Home Affairs on the 23rd January, 1981 at Tiruchirappalli one of the Pressmen has asked the Minister whether there was any proposal before the Government to ban the R.S.S. and Naxalites. The Minister had replied that there was no proposal as such before the Government but that the Government would naturally keep a watch on the activities of organisations which pose a threat to the national security and general law and order situation in different parts of the country.

(d) Organisations whose activities are prejudicial to the maintenance of communal harmony and to the interest of national integration can be dealt with under the provisions of the Unlawful Activities (Prevention) Act, 1967, as amended by the Criminal Law (Amendment) Act, 1972. The question whether the provisions of this law should be invoked in respect of any organisation is examined by Government from time to time in the light of the material available in respect of the activities of the organisation.

#### **Incentive to scientists abroad**

328. SHRI CHANDRAJIT YADAV:

SHRI RASHEED MASOOD:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the nature of existing incentive being given to the Indian Scientists in the country to encourage them to give